

J

SLP(Crl.)No. 1933 OF 2004  
ITEM No.57

Court No. 2

SECTION IIA  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1933/2004

(From the judgement and order dated 13/02/2004 in CRLM 2566/04  
of The HIGH COURT OF PATNA)

TARIQUE FATMI

Petitioner (s)

VERSUS

STATE OF BIHAR

Respondent (s)

( With Appln(s). for anticipatory bail )  
( With Office Report )

Date : 06/12/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. Ravi Shankar Pd.,Sr.Adv.  
Mr. A.P. Sahay,Adv.  
Mr. Arshad Jameel Hashmi,Adv.  
Mr. Kuldip Singh,Adv.

For Respondent (s)Mr. Sunil Kumar,Adv.  
Ms. Kirti Sinha,Adv.

Mrs Sarla Chandra,Adv

Kumar Rajesh Singh,Adv.

Mr. B.B. Singh,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Adjourned by eight weeks. Parties to explore the possibility of settlement.

(Ganga Thakur) (Prem Prakash)  
PS to Registrar Court Master